## PRICE CONTROL BILL

DR. KARNI SINGH (Bikaner): I beg to move for leave to introduce a Bill to control the prices of all essential consumer articles.

MR. DEPUTY-SPEAKER : The quetion is :

"That leave be granted to introduce a Bill to control the prices of all essential consumer articles."

The motion was adopted.

DR KARNI SINGH : I introduce the Bill.

CONSTITUTION (AMENDMENT) BILL\*

(Amendment of articles 19 and 39)

DR. KARNI SINGH (Bikaner): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

DR. KARNI SINGH : I introduce the Bill.

## CONSTITUTION (AMENDMENT) BILI \* (Amendment of Eighth Schedule)

SHRI RATTANLAL BRAHMAN (Darjeeling) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India." The Motion was adopted.

SHRI RATTANLAL BRAHMAN : I introduce the Bill.

## 15.34 hrs.

CONSTITUTION (AMENDMENT) BILL-

Amendment of article 141 and insertion of new article 143A, etc.) by Shri C.M. Siephen.

MR. DEPUTY-SPEAKER : The House will now take up further consideration of the Constitution (Amendment) Bill moved by Shri Stephen. Out of the two hours allotted for the Bill only 9 minutes have been taken and 1 hour 51 minutes are left Shri Stephen will continue his speech.

SHRI C. M STEPHEN (Muvattpuzha): Mr. Deputy-Speaker, on the last occasion I was trying to spell out the general considerations which persuaded me to move for the consideration of this Bill. Before I pass on to the clauses, there are one or two things that I want to say

As I was trying to explain last time, the Constitution itself considers the law bearing on the Constitution as a class apart, so much so that article 145(3) says:

"The minimum number of Judges who are to sit for the purpose of deciding any case involving a substantial question of law as to the interpretation of this Constitution or for the purpose of hearing any reference under article 143 shall be five :"

That shows the approach of the fathers of the Constitution to any issue involving the interpretation of the Constitution or constitutional law, that it is a very important law, a class apart, which has got to be treated with apecial emphasis and with special precautions.

Now I am endeavouring to sub-divide this constitutional law. The general law bearing on the interpretation of any constitutional law is one thing, but there is another class of law arising from the inter-

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